

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 405
IB/114/ND/2021

IN THE MATTER OF:

Rupinder Singh Khurana	...	Applicant
Versus		
ICICI Bank Ltd & Ors.	...	Respondent

Under Section 94(1) of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP	: Mr. Vinod Chaurasia, Advs. Mr. Dharmender Kumar, RP
For the Applicant	: Mr. Anirudh Kumar, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Vinod Chaurasia, Learned Counsel for the Resolution Professional along with Mr. Dharmender Kumar, Resolution Professional are present through video-conferencing. Learned Counsel for the applicant is present through video-conferencing. Learned Counsel for the applicant has submitted that he has served a copy of the application on 01.07.2024 to the Resolution Professional. Let report be filed within ten days, with copy in advance to the other side. Let this matter be posted to **25.07.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)